



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**EASTERN ZONE BENCH, KOLKATA**  
**ORIGINAL APPLICATION NO. 161/2024/EZ**

In the Matter of :-

Jagriti Bhattacharya

... Applicant

Versus

The State of West Bengal & Ors.









... Respondent(s)

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NOS. 13 i.e., EMAMI CITY APARTMENT OWNERS ASSOCIATION AND RESPONDENT NOS. 14 i.e., MAHADEV DEV.**




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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 161/2024/EZ**

In the Matter of:-

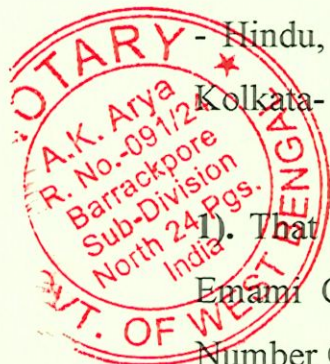
Jagriti Bhattacharya  
... Applicant

Versus

The State of West Bengal & Ors.  
... Respondent(s)

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NOS. 13 i.e., EMAMI CITY APARTMENT OWNERS ASSOCIATION AND RESPONDENT NOS. 14 i.e., MAHADEV DEV (One of the Flat Owner).**

I, Sri Mahadeb deb, son of late Hem Chandra Deb, aged about 68 years, by faith Hindu, residing at - EMAMI CITY , Flat No B 5-404, 2 no Jessore Road, Kolkata- 28 , do hereby solemnly affirm and say as follows :-



1). That I am the Respondent Nos. 14 individually a owner of a single Flat at Emami City and there is no cause of action in related with the application Number O.A 161 of 2024/EZ .

2). That, The Emami City Association of Apartment Owners (herein after refer to as ECAAO) is Respondent Number 13, ECAAO is established under the ambit of the West Bengal Apartment Ownership Act, 1972, for proper maintenance and upkeep of the Emami City residential complex as situated at 2, Jessore Road, Dumdum, Kolkata, WB 700028.

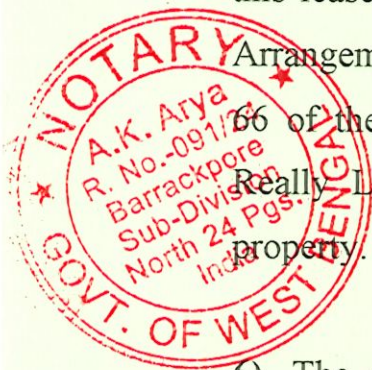
14 OCT 2024



3). That I have read and understood the contents of the present Reply Affidavit. The contents thereof are true and correct and nothing material has been concealed therefrom.

4). The respondent No. 14 is a resident only of Emami City flat owner and the respondent No. 13, Emami City Association of Apartment Owners (herein after refer to as ECAAO) is established under the ambit of the West Bengal Apartment Ownership Act, 1972, for proper maintenance and upkeep of the Emami City residential complex as situated at 2, Jessore Road, Dumdum, Kolkata, WB 700028, after its construction was allegedly completed by developer Emami Realty Limited. with all amenities and daily needs, such as fresh drinking water and garbage cleaning compacter, commitments, and sufficient water supply provision on daily basis as per the all sanction plan including but not limited to Sanction building Plan of Emami City Project, dated 10th August, 2018 sanctioned by South Dum Dum Municipality, Nager Bazar, Kolkata and Revised Sanction Plan of Emami City Project issued by South Dum Dum of 1233 flats of G +13 stories 23 residential segment by the developer, Emami Realty Ltd.

5). Emami Realty Ltd. (hereinafter referred to as ERL) is the company under whose aegis and initiative the said housing complex was constructed at the aforementioned location, and Oriental Sales Agency was the principle lessee of this leasehold property. NCLT, Kolkata Bench has sanctioned the Scheme of Arrangement for Demerger under Sections 230 to 232 read with Sections 52 and 66 of the Companies Act, 2013 with effect from 31st August 2021. Emami Realty Ltd. consequently, became the lessee as well as developer of this property.



6). The developer had established the prestigious housing complex, namely Emami City, at the aforementioned location with state-of-the-art facilities and amenities with the promise of providing a luxurious and peaceful living to its residents, but they have not fulfilled their commitment during sales and after giving possession to all owners such as life saving sufficient drinking water from the Municipality Authority which was committed by chairman of South Dum Dum Municipality to the developer during plan sanctioned and issued

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occupancy/Completion certificate and letter of assurance to provide 1100 KL water daily as per the memo no. SDM/0819/XXIV dated 24<sup>th</sup> July 2017.

7). We have complied all the received Memos from State water Investigation Directorate (SWID) :-

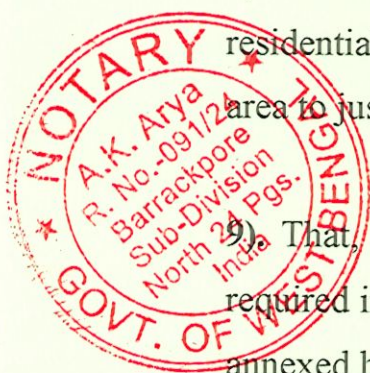
That, **Ref - National Green Tribunal, O.A No- 161/EZ/2024. Between smt. Jagriti Bhattacharya v. State of West Bengal , Dates on 14.08.2024, On August 23, 2024, through Memo No. 182,** is annexed herewith and marked with the letter "R-1" SWID notified us of their scheduled visit to Emami City for an inspection of our premises. Upon receipt of the memo, we extended our full cooperation.

8). That, **On August 27, 2024, vide memo number 184,** is annexed herewith and marked with the letter "R-2" SWID directed us for furnishing the following information, which is provided below:-

- 1). Total number of bore wells (both functional and non-functional), presented in a chart format.
- 2). A copy of the site plan.
- 3). Details regarding rainwater harvesting.
- 4). Details of the Sewage Treatment Plant (STP).
- 5). Land records related to the project.
- 6). Detailed Project Report (DPR) containing information on the number of flats, residential units, and towers, along with their respective areas, and green belt area to justify water demand.

9). That, **On September 16, 2024,** we provided a response, furnishing all the required information along with valid copies of the relevant documents, which is annexed herewith and marked with the letter "R-3".

10). That, **on dated 02.09.2024 Vide Memo No 189,** which is annexed herewith and marked with the letter "R-4". SWID issued show cause notice regarding not dismantling or sealing the illegal structures? And **On September 25, 2024,** we provided a response clarifying our information which is annexed herewith and marked with the letter "R-5"

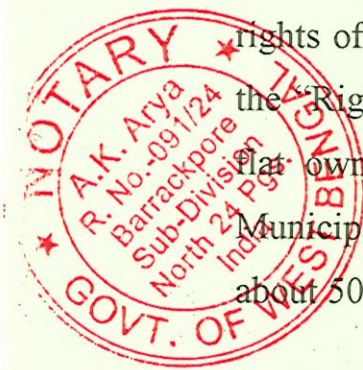


14 OCT 2024

11). That, On 19<sup>th</sup> September 2024, with Memo No: 211, which is annexed herewith and marked with the letter "R-6" the State Water Investigation Directorate (SWID) notified our Association, namely the Emami City Association of Apartment Owners, of our liability to pay a penalty of Rs. 20,000 for an unauthorized tube well connection within 15 days from the date of receipt of the latter.

That, In compliance with the order from the State Water Investigation Directorate (SWID) under Original Application No. 161/2024/EZ, a sum of ₹20,000 was paid on 30<sup>th</sup> September 2024 which is annexed herewith and marked with the letter "R-7" through GRIPS system with payment ID: 300920242023420053, and via email, we confirmed the SWID, stating that we had complied with the requirements as per your request in memo number 211, to fulfil the SWID obligation.

Further more, it is stated that the Developer and Chairman of South Dum Dum both are exclusively responsible and answerable to SWID for fixing of Tube wells from development of project and plan sanction and issue of completion/occupancy certificate without any necessary arrangement of drinking water during sales proceed to intending buyers as per provision of fundamental rights of the Indian Constitution recognises the right to water as being a part of the "Right to Life" under article 21 of the Indian Constitution. For water to all flat owners and tax payers and which are sanctioned by South Dum Dum Municipality to developer only depends of this tube wells of water for near about 5000 residents project.



That, on dated 20<sup>th</sup> September, 2024 with memo number 215, which is annexed herewith and marked with the letter "R-8" SWID directed us to visit office of the Geologist, Geological Sub, Division -III/D, state water Investigation Directorate and Development Authority, 2<sup>nd</sup> floor, Jalaswampad Bhawan.

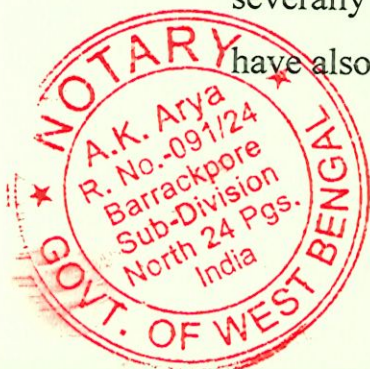
14 OCT 2024

Furthermore, on 23<sup>rd</sup> September, 2024 We have visited at good office and collected Form-1 and on dated 27<sup>th</sup> September, 2024 submitted the forms 13,16 and 17 duly filled and also deposited fees amount of 1500, 1000 and 500 for the SL NO 17, 13,16. which is annexed herewith and marked with the letter "R-9" for regularization of borewell. The application for your necessary permit fee and have attached the payment receipt & other required documents along with the application.

That, On 1st October 2024, SWID orally submitted before the Hon'ble Court of the Green Tribunal, Eastern Zone, that EMAMI had failed to comply with the imposed penalty. It was requested that the Court take strict action, including the immediate seizure of the borewell. However, SWID provided false information, thereby misleading the Court to gain undue attention in this matter.

That, On 7<sup>th</sup> October 2024 with memo number 247 which is annexed herewith and marked with the letter "R-10" officials from SWID notified us that they will visit Emami City and seized the borewell. As per mentioned notice on dated 8<sup>th</sup> October 2024, SWID closed one Borewell which is annexed herewith and marked with the letter "R-11", which will severally impact the daily lives and well-being of the entire community.

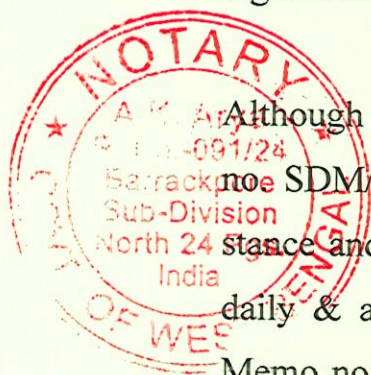
Through memo no. 249 dated 9th October 2024, Member-Secretary & Geologist, DLGWRDA, North 24 Parganas, which is annexed herewith and marked with the letter "R-12" SWID, Barasat directed to satisfactory declaration to your good office by 7 days to immediately stop the extraction of ground water by the mechanical device and receipt of this letter you should obtain a "Permit" from the concern authority. Simultaneously again you have to pay penalty amount of rupees 15,000 Rupees. Accordingly, it is mentioned to the reply of SWID that memo above reference on 8th Oct 2024 Inspection team (SWID official and Dum Dum police station) closed one borewell for which will severally impact the daily lives and well-being of the entire community. We have also stop water extraction as mentioned in our declaration reply.



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On dated 13th October 2024 we replied that we already paid penalty of Rupees 20000 on 30th September 2024 and we have complied all your direction. As per direction contained in your memo no -249 dated 09/10/2024 we do hereby declare that we are not making use of three borewells in question, one of which has already been dismantled by your team on 08/10/2024 during your visit to Emami city.

We are requesting SWID to provide a tentative timeline of processing our applications form no. 13, 16 & 17 as till date we did receive neither the permission nor any query although the application was submitted on 27th September 2024 from collected on 23<sup>rd</sup> September. We are requesting to either process the application within the timeline set by SWID official in Memo no. 249 or extend the timeline of obtaining "permit" as per the Service Level Agreement (SLA) set by SWID to save the life for necessity of water.



Although SDDM has assured to provide 1100 KL water daily as per the memo no SDM/0819/XXIV dated 24th July 2017 although SDDM has changed the stance and conveyed their inability of provide not more than 200 KL of water daily & arrange any substitute way to fulfil the daily water requirements in Memo no. SDM/1589/XXIV dated 9<sup>th</sup> October 2023. If SDDM start providing the water based on their commitment before the issuing occupancy/ Completion certificate (From -H) as per the provision under section 34 of West Bengal Municipal (Building) Rules, 2007 , then we need not to extract underground water. Please instruct SWID for Permit based on the already submitted applications or arranging water through local body (SDDM) and until then please don't hamper the livelihood of large number of resident (i.e. more than 5000) as because both are the part of Local Authority of West Bengal as per under article 12 of the Definition of State.

In light of the aforementioned submissions, it is respectfully prayed that We have obtained all necessary permissible documents for two borewells which was granted to Oriental Sales Agencies India Pvt. Ltd. (now under Emami Realistic Limited following the merger) consequently, became the lessee as well as developer of this property which is annexed herewith and marked with the letter "R-14".

14 OCT 2024



14 OCT 2024

Sl. No. 1 dt. 14-10-24

On September 27, 2024, we submitted our application for approval and permission of three additional borewells. We have paid the necessary fees to the State Water Investigation Directorate (SWID) and have fully adhered to all directives and guidelines issued in the MEMO. Additionally, we have paid the imposed penalty of ₹20,000 (Twenty Thousand) to the SWID. Now it is my humble prayer before the Honorable Green Tribunal that kindly reconsider and revoke the penalty amount of ₹15,000 again imposed upon me.

We respectfully urge the Honourable Green Tribunal to give direct the SWID to expedite, permit, sanction and regularize of the three borewells. The ongoing water crisis in Emami City is a grave infringement upon the fundamental rights of its residents, particularly the right to life and dignity enshrined in Article 21 of the Constitution. Immediate intervention is essential to avert serious consequences for the entire society.

That, the deponent craves leave of the Hon'ble Tribunal, and also reserve the right, to file such further affidavit and documents, if it is so required, in course of hearing of the case.

That, the facts stated above are true to my knowledge, belief and based on materials on records.



Identified by me

Bandip Roy  
Advocate

Mahadeb Deb  
President  
Emami City Association of Apartment Owners  
Deponent



14 OCT 2024

SOLEMNLY AFFIRMED &  
DECLARED BEFORE ME  
ON.....  
ANIL KUMAR ARYA  
NOTARY-R/NO-091/2024  
GOVT. OF WEST BENGAL

14 OCT 2024

ANNEXURE-1



**Government of West Bengal**  
**Office of the Geologist, Geological Sub. Division-III/D**  
**State Water Investigation Directorate**  
**Water Resources Investigation & Development Department**  
**2 nd Floor, Jalaswampad Bhawan**  
**Barasat, North 24 Parganas**  
**E-mail. geoloswidnorth24pgs@gmail.com**

Memo No : .....1.8.2...

Date: 23.08.2024

To,  
Mr. Mahadeb Dev  
Emami City Association of Apartments owners  
2, Jessore Road  
Kol - 700028

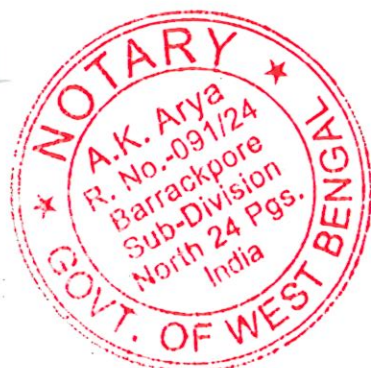
**Sub:** District Geologist's site visit to EMAMI for immediate action in response to higher authority directive

Sir,

In reference to the NGT, OA No-161/EZ/2024 dt 14/08/2024 through Jagriti Bhattacharya, and its subsequent court order an inspection of your location is scheduled for August 27<sup>th</sup>, 2024.

Therefore, it will be beneficial to us if you assist or cooperate so that the investigation can be done.

Thanking you.



*Chinnoyi Roy*  
Geologist & Member-Secretary  
DLGWRDA , North 24 Parganas  
SWID, Barasat

**Government of West Bengal**  
**Office of the Geologist, Geological Sub. Division-III/D**  
**State Water Investigation Directorate**  
**Water Resources Investigation & Development Department**  
**2 nd Floor, Jalaswampad Bhawan**  
**Barasat, North 24 Parganas**  
**E-mail: geoloswidnorth24pgs@gmail.com**

Memo No: 184

Date: 27.08.2024

To,  
 Mr. Mahadeb Dev  
 Emami City Association of Apartments Owners  
 2, Jessore Road  
 Kol - 700028

**Sub:** Inspection By District Geologist, North 24Parganas dated 27.08.2024  
**Ref:** National Green Tribunal, O.A No-161/EZ/2024, between smt, Jagriti Bhattacharya vs,  
 State Of West Bengal, Dated on 14/08/2024

Sir,  
 In reference to the above 5 existing bore well structures were noted, out of which 1 was non functional and no Permits could be exhibited from your end.

Now the undersigned is requesting you to furnish the information on the following facts for necessary actions thereafter.

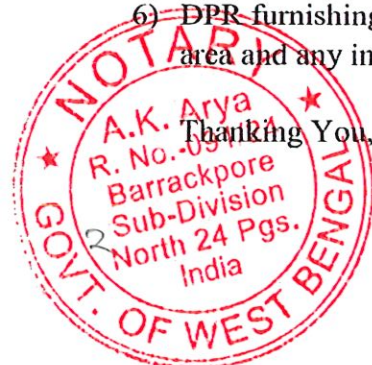
1) The technical details of the existing borewells in the below format.

Sl No	Latitude & longitude of the Borewell	Housing (....mmX....mm) of the Borewell	Discharge in m3/hr	HP	Remarks if any
1					
2					
3					
4					
5					

- 2) A copy of the site plan with markings of the existing bore wells
- 3) Details of the rain water harvesting if done from your end.
- 4) Details of the STP and the fate of the treated water if STP is present and functioning
- 5) Land Records of the Project and documents establishing the relation between Oriental Sales Agencies (India) Pvt. Ltd. and Emami City.
- 6) DPR furnishing the details of the no of flat, residence & tower, their corresponding area, green belt area and any information that you desire to furnish for justifying your water demand.

Thanking You,

*Chinnaji Roy*  
 Geologist & Member-Secretary  
 DLGWRDA , North 24 Parganas  
 SWID, Barasat



Date: 16/09/2024

To  
Chinmoyi Roy  
Geologist & Member Secretary  
Office of the Geologist, Geologist Sub. Division -III/D  
State Water Investigation Directorate  
Water Resource Investigation & amp; Development Department  
2<sup>nd</sup> Floor, Jalaswampad Bhawan  
Barasat, North 24 Parganas  
E-mail : [geoloswidnorth24pgs@gmail.com](mailto:geoloswidnorth24pgs@gmail.com)

Sub: Response to Memo#188 respect to inspection by District Geologist, North 24 Parganas Dates  
27.08.24

Ref: National Green Tribunal, O.A No-161/EZ/2024, between smt. Jagriti Bhattacharya vs, State of  
West Bengal, Dates on 14.08.2024

Respected Madam,

Please find the responses below as requested through Memo No# 188 dated 27.08.2024.

1. The Technical details of the existing borewells

Si. No	Latitude & longitude of the Borewell	Housing (...mmx...mm) of the borewell	Discharge in m3/hr	HP	Remarks if any
1	N 22° 37' 44.9922" E 88° 24' 58.18392"	65 mm x 65 mm	30000	5	Near B3 Tower
2	N 22° 37' 44.03388" E 88° 24' 58.28328"	65 mm x 65 mm	—		Near B2 Tower Defunct
3	N 22° 37' 44.13792" E 88° 25' 4.53108'	75 mm x 75 mm	55000	7.5	Club MIE
4	N 22° 37' 41.15532" E 88° 25' 3.52632"	65 mm x 65 mm	45000	7.5	Near C4 tower Children Park
5	N 22° 37' 40.68228" E 88° 25' 2.89164"	50 mm x 50 mm	1000	5	Near C3 Tower Children Park

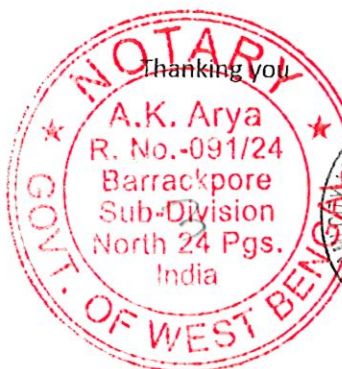
2. A copy of site plan has been attached with. Also, location of the existing borewells is marked in red circles.
3. The provided site has marking of two Rainwater Harvesting Tanks
4. STP location has been marked in site plan and details of equipment used in STP has been provided as attachment.
5. Orient Sales Agencies (India) Pvt. Ltd. Is the primary Lease holder of the land, on which Emami City residential complex has been developed by Emami Realty Limited. Please review the attached documents for the Land record and relation details
  - a. PRINCIPAL LEASE DEED OF 2007
  - b. Lease Rent receipt of BS 1419
  - c. SSDM Mutation Certificate
  - d. JOINT DEVELOPMENT AGREEMENT TOGETHER WITH DEED OF DECLARATION
6. "AREA STATEMENT OF TOTAL PROJECT" in sanctioned site plan has "No. of Flats", "No. of Tower", "GROUND COVERAGE", "F.A.R.", "PUBLIC OPEN SPACE" and "PUBLIC UTILITY AREA". Addition to it, please refer the daily water requirement statement.

Thanking you

*M. Deb*

Mahadeb Deb

President, Emami City Association of Apartment Owners



**Government of West Bengal**  
**Office of the Geologist, Geological Sub. Division-III/D**  
**State Water Investigation Directorate**  
**Water Resources Investigation & Development Department**  
**2 nd Floor, Jalaswampad Bhawan**  
**Barasat, North 24 Parganas**  
**E-mail: [geoloswidnorth24pgs@gmail.com](mailto:geoloswidnorth24pgs@gmail.com)**

**Memo No: 189****Date: 02.09.2024**

To,  
 Mr. Mahadeb Dev  
 Emami City Association of Apartments Owners  
 2, Jessore Road  
 Kol - 700028

**Sub:** Explanation for the illegal abstraction structures at your premises  
**Ref:** National Green Tribunal, O.A No-161/EZ/2024, between Smt. Jagriti Bhattacharya vs, State Of West Bengal, Dated on 14/08/2024 & Inspection dt 27.08.2024

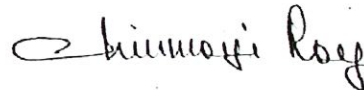
Sir,

In reference to the above and for the existing 5 bore well structures for which no permits could be submitted from your end, you are directed to give an explanation regarding the existing structures in the tune of replies for the questions cited below.

In accordance to the office records only 2 permits could be found in the name of Oriental Sales Agencies (India) Pvt. Ltd. but the accordance of the address mentioned in the permit and the address of Emami City is yet to be established.

- 1) Why no Permits for the existing structures were submitted from your end even after the handover of the project to your end?
- 2) Even if 2 of the above mentioned permits hold to be in concurrence to your address but then 3 of the existing structures are illegal. Hence why the undersigned should not penalize for the illegal structures?
- 3) In reference to the NGT O.A No-161/EZ/2024 you are directed to show a cause for not dismantling or sealing the illegal structures.
- 4) In reference to the NGT O.A No-161/EZ/2024 the undersigned seeks an explanation for not applying as per Ground Water Act 2005 for the existing structures

Thanking You,



Geologist & Member-Secretary  
 DLGWRDA , North 24 Parganas  
 SWID, Barasat

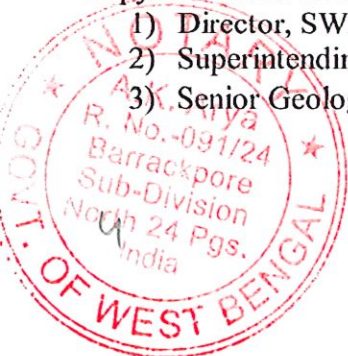
**Memo No: 189/1(3)****Date: 02.09.2024**

Copy forwarded for necessary information please to

- 1) Director, SWID, Nirman Bhawan
- 2) Superintending Geologist, Bikash Bhawan, 4<sup>th</sup> Floor
- 3) Senior Geologist, Berhampore



Geologist & Member-Secretary  
 DLGWRDA , North 24 Parganas  
 SWID, Barasat



Date:25/09/2024

To  
Chinmoyi Roy  
Geologist & Member Secretary  
Office of the Geologist, Geologist Sub. Division -III/D  
State Water Investigation Directorate  
Water Resource Investigation & amp; Development Department  
2<sup>nd</sup> Floor, Jalaswampad Bhawan  
Barasat, North 24 Parganas, WB-700124  
E-mail : [geoloswidnorth24pgs@gmail.com](mailto:geoloswidnorth24pgs@gmail.com)

Sub: Response to Memo#189 dated 02.09.2024

Ref: National Green Tribunal, O.A No-161/EZ/2024, between Smt. Jagriti Bhattacharya vs, State of West Bengal, Dates on 14.08.2024 &amp; Inspection dt. 27.08.2024

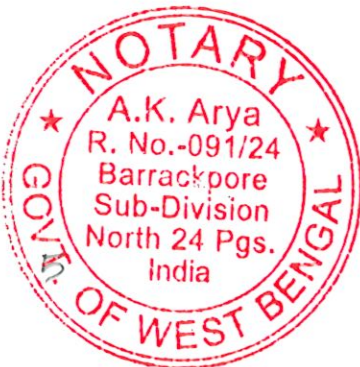
Respected Madam/Sir

This is to state that M/S Oriental Sales Agencies (India) Pvt. Ltd. Had taken all permission or secured the permits for the Housing Complex "Emami City" at premise No. 2 Jessore Road, Holding No. 380 (new), 1108 (old), JL No. 19, Mouza- Dumdum House, South Dumdum Municipality, Ward no. 7, PO & PS – Dumdum, Kolkata- 700028, West Bengal. It is evident from your above-mentioned letter that permit for two (02) number of borewell exists, however address of the Emami City, 2 Jessore Road to be verified.

Please find the responses below as quested through Memo No# 189 dated 02.09.2024.

1. Association has taken over Emami City from the developer, Emami Realty Limited, on 'as is where is' basis. We could not take permission for the existing structures only because we were not aware of this and we were in the impression that permit exists for structure.
2. We are obliged to know the fact that there are required permit for 2 of the structures. It will be great help, if we can get a copy of these after following the proper process. Rest of the three (3) structures have been inherited from the developer and we don't have permit documents for the same. If needed, we will consult with developer and make arrangement for the penalty amount imposed by you.
3. Daily water requirement for Emami City residential complex is of 1125 KLD Approx.
  - a. SDDM has agreed to arrange about 1100 KLD of water from its own source with Memo# SDM/0819/XXIV Dated 24.07.17. But the arrangement was not in placed till late 2023.
  - b. Emami City residents observed acute water crisis in month of May 2023 and with intervention of Ward Councilor and MLA, SDDM has make arrangement of about 120 KDL of daily water post Oct 2023.
  - c. As per the communication via Memo #SDM/1589/XXIV dated 09.10.2023, SDDM has informed their ability to provide only about 150 KL to 200 KL per day and requested housing complex authority to arrange any substitute way to fulfil the daily requirement of water.
4. We don't have any idea the explanation seeks us on the process part and did not get any direction during the handover of common area maintenance from the developer to secure the permits for existing structures.

Thanking you



*M. Jha*  
President, 25/09/24  
Emami City Association of Apartment Owners

Government of West Bengal  
Office of the Geologist, Geological Sub. Division-III/D  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
2 nd Floor, Jalaswampad Bhawan  
Barasat, North 24 Parganas  
E-mail. [geolswidnorth24pgs@gmail.com](mailto:geolswidnorth24pgs@gmail.com)

Memo No: 211

Date: 19.09.2024

To,  
Mr. Mahadeb Dev  
Emami City Association of Apartments Owners  
2, Jessore Road  
Kol - 700028

**Sub: Notice for illegal extraction of groundwater**

Ref: National Green Tribunal, O.A No-161/EZ/2024, between Smt. Jagriti Bhattacharya vs, State Of West Bengal, Dated on 14/08/2024 & Memo 189 dt 02.09.2024

Sir,

In reference to the above subject the site was inspected dated 27.08.2024 and certain queries were sent vide memo No 184 dt 27.08.2024. Whereas the reply to the letter no 184 was received to this office dated 18.09.2024. However the reply of letter 189 dt 02.09.2024 is still awaited. Hence as per the instructions from Higher Authority and as per the violation of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 & Rules thereof 2006 and extracting ground water without any permission from the Member Secretariat Office of the State Water Investigation Directorate, District North 24 Parganas and whereas on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence, you are directed to obtain "Permit" from the concerned authority of West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and a penalty of Rs 5000/- (Rupees Five Thousand) only U/S 16 of West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of account "0702-80-800-002-27" by T.R.:7 Challan in the Treasury link Bank or the Reserve Bank of India or through the online mode vide <https://wbifms.gov.in/GRIPS/> within 15days from the date of receipt of his letter. Hence you are instructed to deposit a total of Rs20,000/- (Twenty Thousand) only for the functioning 4 Tube wells in your premises within 15 days from the receipt of this letter.

*Chinmaji Roy*  
Member Secretary

DLGWRA. District North 24 Parganas &  
Geologist Geological Sub Divn-III/D  
Barasat, North 24 Parganas

Memo No: 211/1(3)

Date: 19.09.2024

Copy forwarded for necessary information please to

- 1) Director, SWID, Nirman Bhawan
- 2) Superintending Geologist, Bikash Bhawan, 4<sup>th</sup> Floor
- 3) Senior Geologist, Berhampore

*Chinmaji Roy*  
Geologist & Member-Secretary  
DLGWRDA, North 24 Parganas  
SWID, Barasat





ANNEXURE-7

Govt. of West Bengal  
Water Investigation & Dev.  
GRIPS eChallan



192024250234200558

GRN Details

GRN:	192024250234200558	Payment Mode:	SBI Epay
GRN Date:	30/09/2024 15:47:05	Bank/Gateway:	SBIEpay Payment Gateway
BRN :	4698965608215	BRN Date:	30/09/2024 15:48:07
Gateway Ref ID:	49633081	Method:	State Bank of India WIBMO PG CC
GRIPS Payment ID:	300920242023420053	Payment Init. Date:	30/09/2024 15:47:05
Payment Status:	Successful	Payment Ref. No:	MEMO 219 [REF No]

Depositor Details

Depositor's Name:	EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
Address:	2 JESSORE ROAD EMAMI CITY DUMDUM N 24 PARGANAS KOLKATA, West Bengal, 700028
Mobile:	9830488236
EMAIL:	secretary.emamicityrwa@gmail.com
Contact No:	03340635170
Depositor Status:	Depositor
R.E.F. No:	MEMO 219
Name:	EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
Address:	2 JESSORE ROAD EMAMI CITY DUMDUM KOLKATA 700028
Period From (dd/mm/yyyy):	30/09/2024
Period To (dd/mm/yyyy):	30/09/2025
Remarks:	PENALTY AMOUNT AS PER MEMO 219

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	MEMO 219	Other Items- Other Receipts	0702-80-800-002-27	20000
			<b>Total</b>	<b>20000</b>

IN WORDS: TWENTY THOUSAND ONLY.



Government of West Bengal  
Office of the Geologist, Geological Sub. Division-III/D  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
2 nd Floor, Jalaswampad Bhawan  
Barasat, North 24 Parganas  
E-mail: [geoloswidnorth24pgs@gmail.com](mailto:geoloswidnorth24pgs@gmail.com)

Memo No: 215

Date: 20.09.2024

To,  
Mr. Mahadeb Dev  
Emami City Association of Apartments Owners  
2, Jessore Road  
Kol - 700028

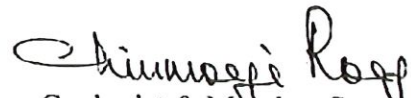
Sub: Visit to the Undersigned office dated 23.09.2024  
Ref: National Green Tribunal, O.A No-161/EZ/2024, between Smt. Jagriti  
Bhattacharya vs, State Of West Bengal, Dated on 14/08/2024 & Memo 189 dt  
02.09.2024, Memo 211 dt 19.09.2024

Sir,

In reference to the above and for the explanation for the existing 5 bore well structures for which no permits could be submitted from your end, you are called upon to visit the Office of the undersigned on 23.09.2024.

It is to be mentioned that your reply to the memo 189 dt 02.09.2024 is still awaited and in consequence to that a penalty notice was issued to you vide Memo No 211 dt 19.09.2024.

Hence the undersigned is again giving an opportunity to be heard and said, so you are directed to visit the Office of the undersigned on 23.09.2024 at 11.30 hrs.

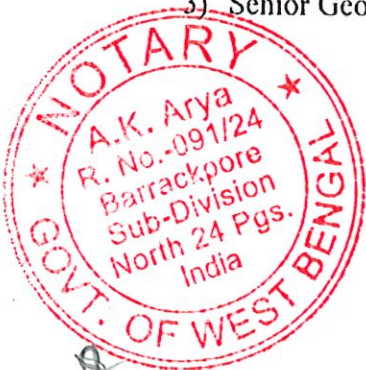
  
Geologist & Member-Secretary  
DLGWRDA, North 24 Parganas  
SWID, Barasat

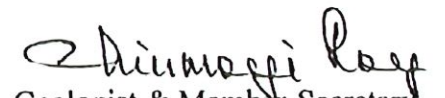
Memo No: 215/1(3)

Date: 20.09.2024

Copy forwarded for necessary information please to

- 1) Director, SWID, Nirman Bhawan
- 2) Superintending Geologist, Bikash Bhawan, 4<sup>th</sup> Floor
- 3) Senior Geologist, Berhampore



  
Geologist & Member-Secretary  
DLGWRDA, North 24 Parganas  
SWID, Barasat



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ANNEXURE-9

Govt. of West Bengal  
Water Investigation & Dev.  
GRIPS eChallan



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192024250228102778

GRN Details

GRN:	192024250228102778	Payment Mode:	SBI Epay
GRN Date:	26/09/2024 21:37:27	Bank/Gateway:	SBIePay Payment Gateway
BRN :	5686322893246	BRN Date:	26/09/2024 21:38:04
Gateway Ref ID:	48222047	Method:	State Bank of India WIBMO PG CC
GRIPS Payment ID:	260920242022810276	Payment Init. Date:	26/09/2024 21:37:27
Payment Status:	Successful	Payment Ref. No:	MEMO 211 [REF No]

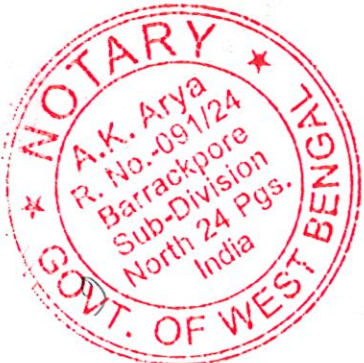
Depositor Details

Depositor's Name:	EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
Address:	2 JESSORE ROAD EMAMI CITY DUMDUM N 24 PARGANAS KOLKATA, West Bengal, 700028
Mobile:	9830488236
EMail:	secretary.emamicityrwa@gmail.com
Contact No:	03340635170
Depositor Status:	Depositor
R.E.F. No:	MEMO 211
Name:	EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
Address:	2 JESSORE ROAD EMAMI CITY DUMDUM KOLKATA 700028
Period From (dd/mm/yyyy):	01/10/2024
Period To (dd/mm/yyyy):	30/09/2025
Remarks:	REGULALIZATION OF WELL APPLICATION SL NO 17

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	MEMO 211	Other Items- Other Receipts	0702-80-800-002-27	1500
<b>Total</b>				<b>1500</b>

IN WORDS: ONE THOUSAND FIVE HUNDRED ONLY.





# Govt. of West Bengal Water Investigation & Dev. GRIPS eChallan



192024250228073398

## GRN Details

GRN:	192024250228073398	Payment Mode:	SBI Epay
GRN Date:	26/09/2024 21:18:20	Bank/Gateway:	SBIePay Payment Gateway
BRN :	4507903507837	BRN Date:	26/09/2024 21:19:39
Gateway Ref ID:	48213563	Method:	State Bank of India WIBMO PG CC
GRIPS Payment ID:	260920242022807338	Payment Init. Date:	26/09/2024 21:18:20
Payment Status:	Successful	Payment Ref. No:	Memo 211 [REF No]

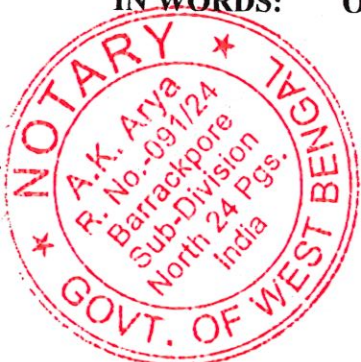
## Depositor Details

Depositor's Name:	Emami City Association of Apartment Owners
Address:	2 Jessore Road Emami City Dumdum North 24 Parganas Kolkata, West Bengal, 700028
Mobile:	9830488236
EMail:	secretary.emamicityrwa@gmail.com
Contact No:	03340635170
Depositor Status:	Depositor
R.E.F. No:	Memo 211
Name:	Emami City Association of Apartment Owners
Address:	2 Jessore Road Emami City Dumdum Kolkata 700028
Period From (dd/mm/yyyy):	01/10/2024
Period To (dd/mm/yyyy):	30/09/2025
Remarks:	Regularization of well application Sl no 13

## Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	Memo 211	Other Items- Other Receipts	0702-80-800-002-27	1000
<b>Total</b>				<b>1000</b>

IN WORDS: ONE THOUSAND ONLY.





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# Govt. of West Bengal Water Investigation & Dev. GRIPS eChallan



192024250228094378

## GRN Details

GRN:	192024250228094378	Payment Mode:	SBI Epay
GRN Date:	26/09/2024 21:31:43	Bank/Gateway:	SBIePay Payment Gateway
BRN :	4930292559417	BRN Date:	26/09/2024 21:32:22
Gateway Ref ID:	48219357	Method:	State Bank of India WIBMO PG CC
GRIPS Payment ID:	260920242022809436	Payment Init. Date:	26/09/2024 21:31:43
Payment Status:	Successful	Payment Ref. No:	MEMO 211 [REF No]

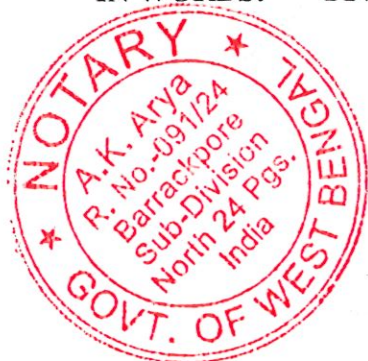
## Depositor Details

Depositor's Name:	EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
Address:	2 Jessore Road Emami City Dum Dum N 24 Parganas Kolkata, West Bengal, 700028
Mobile:	9554967766
Email:	secretary.emamcityrwa@gmail.com
Contact No:	0330635170
Depositor Status:	Depositor
R.E.F. No:	MEMO 211
Name:	EMAMI CITY ASSOCIATION OF APARTMENT OWNERS
Address:	2 JESSORE ROAD EMAMI CITY DUMDUM KOLKATA 700028
Period From (dd/mm/yyyy):	01/10/2024
Period To (dd/mm/yyyy):	30/09/2025
Remarks:	Regularization of well application sl no 016

## Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	MEMO 211	Other Items- Other Receipts	0702-80-800-002-27	500
			<b>Total</b>	<b>500</b>

IN WORDS: FIVE HUNDRED ONLY.



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ANNEXURE-10

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Government of West Bengal  
Office of the Geologist, Geological Sub. Division-III/D  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
2 nd Floor, Jalaswampad Bhawan  
Barasat, North 24 Parganas  
E-mail. geoloswidnorth24pgs@gmail.com

Memo No : 247

Date: 07.10.2024

To,  
Mr. Mahadeb Dev  
Emami City Association of Apartments Owners  
2, Jessore Road  
Kol - 700028

Sub: Notice for Action to be taken u/s 10 of Ground Water Act 2005

Ref: Case OA 161/EZ/2024 between SMT. JAGRITI BHATTACHARYA VS STATE OF WEST BENGAL and its Order dated 01.10.2024

Sir,  
In reference to the above subject, actions u/s 10 of Ground Water Act 2005, will be taken on 08.10.2024 (Tuesday) by the undersigned in your site for the illegally operating tube wells. Therefore, it will be beneficial if you assist or cooperate with us so that we may complete our actions as per law.

Thanking you.

  
Geologist, SWID & Member-Secretary  
DLGWRDA, North 24 Parganas

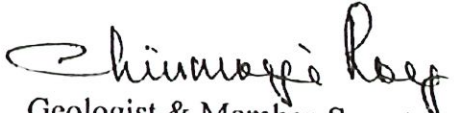
Memo No: 247/1(5)

Date: 07.10.2024

Copy forwarded for necessary information please to

- 1) Director, SWID & Chairman SLA, Nirman Bhawan
- 2) District Magistrate & Chairman DLA, North 24 Pgs
- 3) ADM (Dev), North 24 Parganas
- 4) Superintending Geologist & Member Secretary SLA, Bikash Bhawan
- 5) Senior Geologist, Div III, Berhampore



  
Geologist & Member-Secretary  
DLGWRDA, North 24 Parganas  
SWID, Barasat

(23)

## ANNEXURE - II

To,  
The Inspection Team,  
( SWID Official and assisted by Dum Dum Police)  
Place of Inspection: Emami City,  
2, Jessore Road, Dum Dum,  
Kolkata 700 028.

Dated : 08.10.2024

Received contains not verified  
Kannujeevan Mondal  
8/10/2024,  
Geological Assistant  
Geological Sub-division I  
Berhampore, N 24 farga

**Subject: Urgent Request Regarding Borewell Closure in Our Society**

Dear Sir/Madam,

We, the residents of Emami City, are humbly expressing our concerns regarding the recent action taken by the SWID authorities under Section 10(g) of ground water Act, 2005, in compliance with the court order dated 1st October 2024, to close the borewell in our society due to environmental concerns.

Our society comprises 1,233 flats and other common amenities. This society is home to over 5,000 residents, including a large number of senior citizens, women, patients, and young children, who heavily rely on the borewell as a critical water source due to the insufficient supply from SDDM municipal. The decision of sudden closure of the borewell by SWID Authorities, without the provision of the requisite water supply committed by SDDM municipal or from other sources. It may be noted that on 08.10.2024 i.e. today, the SWID Authority visited our complex and has already closed one Borewell, which will severely impact the daily lives and well-being of the entire community.

Therefore, we respectfully request that you reconsider the immediate closure of the borewells, which are of critical dependency of our residents for water resources. We urge you to grant us more time till alternatives are made by SDDM or seek relief through legal channels.

We are also submitting the mass petition against your action for the closure of other borings as water is an essential service on humanitarian grounds which cannot be tolerated. We are committed to complying with environmental regulations but require a solution from the Municipality that ensures the well-being of our vulnerable residents. We request your understanding and a swift resolution to this matter.

Thank you for your attention and consideration.

Yours Sincerely,

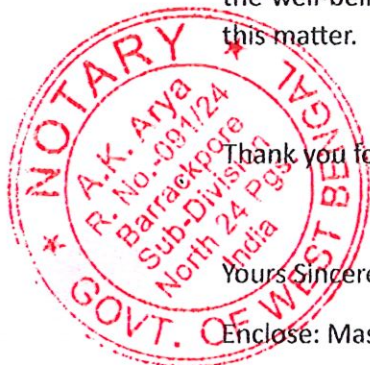
Enclose: Mass Signatures of suffering residents at Emami City Complex.

JKumar  
(SANJAY KUMAR)  
Secretary  
ECAA0

M. Sub  
(Mahadib Sub)  
President: ECAA0

Bidhan Roy Choudhury  
Asst. Secretary  
ECAA0.

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ANNEXURE - 12

**Government of West Bengal**  
**Office of the Geologist, Geological Sub. Division-III/D**  
**State Water Investigation Directorate**  
**Water Resources Investigation & Development Department**  
**2 nd Floor, Jalaswampad Bhawan**  
**Barasat, North 24 Parganas**  
**E-mail. [geolswidnorth24pgs@gmail.com](mailto:geolswidnorth24pgs@gmail.com)**

Memo No: 249

Date: 09.10.2024

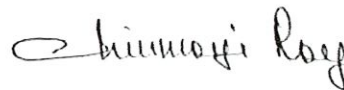
To,  
 Mr. Mahadeb Dev  
 Emami City Association of Apartments Owners  
 2, Jessore Road  
 Kolkata - 700028

**Sub: Notice for illegal extraction of groundwater**

Whereas Case OA 161/EZ/2024 between SMT. JAGRITI BHATTACHARYA VS STATE OF WEST BENGAL and its Order dated 20.09.2024,30.09.2024 & 01.10.2024 it was found that you have violated the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 & Rules thereof 2006 and its subsequent Amendments. The Offence is regarding extraction of ground water without any permission from the Member Secretariat Office of the State Water Investigation Directorate District North 24 Parganas and whereas on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence, you are directed to immediately stop the extraction of groundwater by the mechanical device, for the illegally running tube wells, hence stop committing the offence with a satisfactory declaration in the office of the under signed within 7 days from the date of receipt of this letter and should obtain a "Permit" from the concerned authority of West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005, U/S 10 (j) of West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 & Rules 2006. You are also imposed with a penalty of Rs 5000/- (Rupees Five Thousand) only each for 3 running tube wells hence amounting to Rs 15,000/- (Fifteen Thousand only). This is in reference to U/S 16 of West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 & Rules 2006 there under.

The penalty should be deposited under the Head of account "0702-80-800-002-27" by T.R.:7 Challan in the Treasury link Bank or the Reserve Bank of India or through the online mode vide <https://wbifms.gov.in/GRIPS/> within 7days from the date of receipt of his letter.



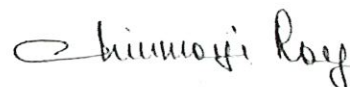
**Member Secretary**  
**DLGWRA. District North 24 Parganas &**  
**Geologist, Barasat, North 24 Parganas**

Date: 09.10.2024

Memo No: 249/1(5)

Copy forwarded for necessary information please to

- 1) Director, SWID & Chairman SLA, Nirman Bhawan
- 2) District Magistrate & Chairman DLA, North 24 Parganas
- 3) ADM (Dev), North 24 Parganas
- 4) Superintending Geologist & Member Secretary SLA, Bikash Bhawan
- 5) Senior Geologist, Div III, Berhampore



**Member-Secretary & Geologist**  
**DLGWRDA, North 24 Parganas**

12



Secretary Emami &lt;secretary.emamicityrwa@gmail.com&gt;

## Fwd: Notice for action us 10

Secretary Emami &lt;secretary.emamicityrwa@gmail.com&gt;

Sun, Oct 13, 2024 at 10:02 PM

To: Geologist Barasat &lt;geolswidnorth24pgs@gmail.com&gt;

Cc: Niladri Naha &lt;directorswid@gmail.com&gt;, Superintending Geologist &lt;sgswid@gmail.com&gt;, Senior Geologist &lt;sr.geologist.swid.ber.msd@gmail.com&gt;, Debatri Bagchi Roy &lt;Sr.geolswiddpc@gmail.com&gt;, "rom: PRESIDENT EMAMI" &lt;president.emamicityrwa@gmail.com&gt;

To,  
Chinmoyi Roy  
Geologist & Member Secretary  
Office of the Geologist, Geologist Sub. Division -III/D  
State Water Investigation Directorate  
Water Resource Investigation & amp; Development Department  
2<sup>nd</sup> Floor, Jalaswampad Bhawan  
Barasat, North 24 Parganas, WB-700124  
E-mail : geolswidnorth24pgs@gmail.com

Sub: Response to Memo No.249 dated 09.10.2024

Ref: National Green Tribunal, O.A No-161/EZ/2024, between Smt. Jagriti Bhattacharya vs, State of West Bengal and order dated 20.09.2024, 30.09.2024 &amp; 01.10.2024

Respected Madam,

Reference may be made to your Memo No-211 dated 19/09/2024 and Memo No-215 dated 20/09/2024.

Vide your memo no-211 dated 19/09/2024, you directed us to seek permit for the borewells in question and vide memo no-215 dated 20/09/2024 you directed us to visit on 23/09/2024. Accordingly we visited your office on 23/09/2024 and met you. We collected Form-1 from your office and submitted three numbers of Form-1 (sr. no. 13,16 and 17) duly filled along with a copy of e-challan (copy enclosed) of requisite amount and other required documents to your office on 27/09/2024. The same was conveyed to you on 27/09/2024.

We also paid a penalty of Rs.20000/- with GRIPS Payment ID: 300920242023420053 on 30<sup>th</sup> September 2024 (copy enclosed). Therefore we complied with your direction contained in memo no-215 dated 19/09/2024.

As per direction contained in your memo no-249 dated 09/10/2024 we do hereby declare that we are not making use of three bore wells in question, one of which has already been dismantled by your team on 08/10/2024 during your visit to Emami City.

Please help to process and permit these applications with priority so that we can get permission by seven days; otherwise, residents will face a serious water crisis as the water supply from the local municipality (SDDM) is only 10% of total requirements, and they have violated the provision of sufficient water in place of tube wells, which are fundamental rights under Article 21 of the Indian Constitution. If SDDM starts supplying the promised quantity of water as per the memo no. SDM/0819/XXIV dated July 24, 2017, then we do not need the underground water.

Vide your memo no-249 dated 09/10/2024 you have once again directed us to seek permission and pay a penalty of Rs.15000/-. Please note, we have already paid Rs.20000/- as penalty with GRIPS Payment ID: 300920242023420053 on 30<sup>th</sup> September 2024 in terms of instruction vide Memo No. 211 dated 19.09.2024. Please suggest, if we have to revise this payment as per the new instruction in Memo No. 249 dated 09.10.2024






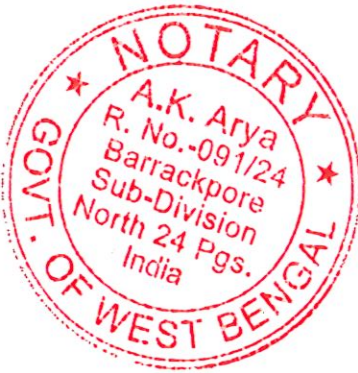
26

Thanking you  
Secretary,  
Emami City Association of Apartment Owners  
[Quoted text hidden]

---

**4 attachments**

-  **challan application 16.pdf**  
85K
-  **challan Application 17.pdf**  
85K
-  **challan\_application 13.pdf**  
85K
-  **challan\_300920242023398571-Penalty.pdf**  
85K



525

**FORM 4**

[See Rules 9(3) and 10(5)]

062699

(EMBLEM OR HOLOGRAM OF THE CONCERNED AUTHORITY)

**PERMIT FOR SINKING OF NEW WELL**

[U/S 7(3)(b) / 7(4)(b) / 7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act 2005.]

PERMIT NO. P 14 07 019 0029700000 01 TSE

- |  |  |
|--|--|
| <p>1. (a) Name of the applicant (user)<br/>                 (b) Son / Daughter of<br/>                 (c) Address of the applicant<br/>                 (d) Category of farmer (Please tick) (in case of irrigation well)<br/>                 (e) Serial No. of application Form and date of submission<br/>                 (f) Specimen signature of the user</p>  | <p>: Shri/Smt. Oriental Sales Agencies India Pvt Ltd.<br/>                 NA<br/>                 687, Anandapur, E.M. Bypass, Kol-700107<br/>                 Small Farmer / Marginal Farmer / Others<br/>                 BP/A 0047, Sl No. 60, dt - 22.06.2011</p>   |
| <p>2. Location particulars---<br/>                 (a) District<br/>                 (b) Block, Mouza, J. L. No., Plot No.<br/>                 (c) Municipality / Corporation<br/>                 Ward No. / Borough No., Holding No.</p>  | <p>: North 24 Parganas<br/>                 Basudeepore II, Dum Dum House, 19, 297<br/>                 —</p>  |
| <p>3. Particulars of the proposed well and pumping device---<br/>                 (a) Type of the well<br/>                 (b) Approx. depth of the well (m)<br/>                 (c) Purpose of the well<br/>                 (d) Assembly size (for tube well)<br/>                 (e) Approx. strainer length (for tube well)<br/>                 (f) Diameter (for dug well)<br/>                 (g) Type of pump to be used<br/>                 (h) H. P. of the pump<br/>                 (i) Operational device<br/>                 (j) Rate of withdrawal (m<sup>3</sup>/hr.)<br/>                 (k) Maximum allowable running hours per day</p> | <p>: Tube well<br/>                 : 200 m<br/>                 : Construction<br/>                 : 150 mm X 100 mm.<br/>                 : 18 m.<br/>                 : NA m.<br/>                 : Submersible<br/>                 : 3.5 H.P.<br/>                 : Electric Motor<br/>                 : 20 m<sup>3</sup>/hr<br/>                 : 6 hrs/day</p> |

This permit authorizes the owner applicant (user) to sink a well in the location specified at S1. (2) for extraction of ground water at a rate not exceeding that as shown at S1. (3) (j) and for running hours / day as shown at S1. (3) (K), and is valid subject to the observance of the conditions stated overleaf.

Place : Barasat

Date : 19.10.2012

**Conditions :**

- (1) In case of any change of ownership of the proposed well, fresh registration has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at S1. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars / information furnished by the applicant on application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

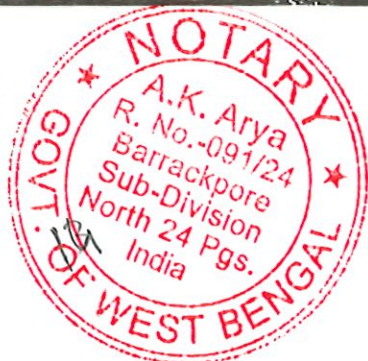


*Chinmayi Roy*  
 Signature of the Issuing Authority  
 Member Secretary  
 D.L.A. North 24 Parganas  
 Geological Sub-Divn. IIID  
 Barasat



P.T.O. for conditionalities

B.C.L./4/50,000/06



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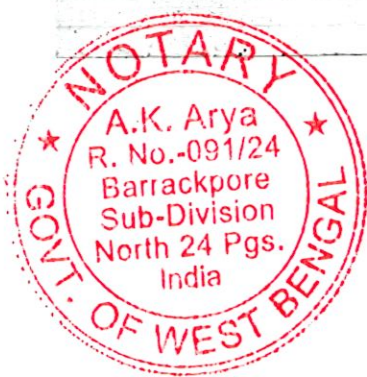
**Conditionality -**

1. Roof Top Rain Water harvesting & its underground storage.
2. The project should develop water harvesting structure at the site such as development of lakes, ponds & other water bodies etc. for storing rain water.
3. The Certificate of Permit will be reviewed in every two years from the date of issuance of Permit-based on local hydrogeological conditions that may prevail afterwards.
4. Use of water meter conforming to ISO standards should be installed at the outlet point of boring to monitor & measure the discharge & daily water consumption. The user should maintain a log book for daily water withdrawal which may be monitored by the Govt. representatives in a regular manner.
5. One observational well should construct to know the availability & impact of groundwater withdrawal on water table of that area.

**Specifications-**

- a. Size 2" upto a depth to be used as bore well
  - b. Pin point location will be identified by the SWID representatives.
  - c. The cost will be borne by the user.
6. STP & recycling of the treated water should be incorporated in the project so that it tends to zero discharge of water.

*Chinmoyi Roy* 19/10/12  
 Geologist & Member Secretary  
 DLA, Barasat,  
 Geological Sub Division No. III/ D  
 S.W.I.D., Barasat.



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FORM 4

[See Rules 9(3) and 10(5)]

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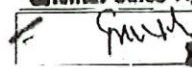
(EMBLEM OR HOLOGRAM OF THE CONCERNED AUTHORITY)

PERMIT FOR SINKING OF NEW WELL

[U/S 7(3)(b) / 7(4)(b) / 7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act 2005.]

PERMIT NO. P.L.A.07.019.002480000001TSE

732

- 1. (a) Name of the applicant (user) : Shri/Smt. Oriental Sales Agencies (India) Pvt. Ltd.
- (b) Son / Daughter of : NA
- (c) Address of the applicant : 687, Anandapur, E.M. Bypass, 2nd floor, Kolkata-700107.
- (d) Category of farmer (Please tick) : Small Farmer / Marginal Farmer / Others
- (in case of irrigation well)
- (e) Serial No. of application Form and date of submission : BP/A, 0721, SL No-59, dt-19.10.2012.
- (f) Specimen signature of the user :  Director
- 2. Location particulars---
  - (a) District : North 24 Parganas.
  - (b) Block, Mouza, J. L. No., Plot No. : Dum Dum House, 19, 24B.
  - (c) Municipality/Corporation : South Dum Dum Municipality
  - Ward No./Borough No., Holding No. : Ward No-7.
- 3. Particulars of the proposed well and pumping device---
  - (a) Type of the well : Tube Well.
  - (b) Approx. depth of the well (m) : 150 m.
  - (c) Purpose of the well : Infrastructure
  - (d) Assembly size (for tube well) : 200 mm. X 150 mm.
  - (e) Approx. strainer length (for tube well) : 12 m.
  - (f) Diameter (for dug well) : NA m.
  - (g) Type of pump to be used : Submersible.
  - (h) H. P. of the pump : 3 H. P.
  - (i) Operational device : Electric Motor.
  - (j) Rate of withdrawal (m<sup>3</sup>/hr.) : 15 m<sup>3</sup>/hr
  - (k) Maximum allowable running hours per day : 6 hrs/day

This permit authorizes the owner applicant (user) to sink a well in the location specified at S1. (2) for extraction of ground water at a rate not exceeding that as shown at S1. (3) (j) and for running hours / day as shown at S1. (3) (K), and is valid subject to the observance of the conditions stated overleaf.

Place : Barasat.

Date : 02.01.2014

Conditions :

- (1) In case of any change of ownership of the proposed well, fresh application has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated in this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of the permit.
- (3) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.



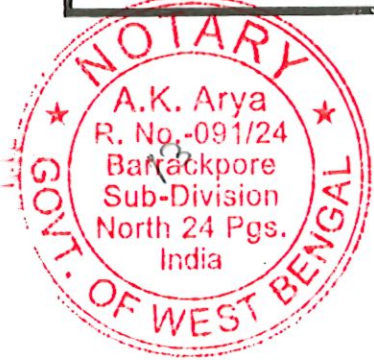
*Chinmoyi Roy*  
Signature of the Issuing Authority and Designation.

Geologist & Member Secretary  
P.L.A. North 24 Parganas  
Geological Sub-Div. III D  
Barasat



P. T. O. for Conditionalities

B.C.L./4/50,000/06



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Conditionality -

1. Roof Top Rain Water harvesting for surface storage.
2. Excavation of pond of size 150ft X 50 ft with 2 m depth.
3. Chemical Quality Test Report from BIS approved Laboratory in each year to be submitted to the Geologist & Member Secretary, DLA.
4. The Certificate of Permit will be reviewed in every year from the date of issuance of Permit-based on local hydrogeological conditions that may prevail afterwards.
5. Arrangement of water meter conforming to ISO standards should be installed at the outlet point of tube well discharge for daily water consumption. The user should maintain a log book for daily water withdrawal which may be monitored by the Govt. representatives in a regular manner.
6. ETP & recycling of the treated water.
7. The enhanced rate if any in future (including the rates revised retrospectively) of fees/ charges /taxes for draws of ground water on annual basis, should be borne by the applicants for operating their tube wells in a continuous manner.

*Chinmoyi Roy* 2/1/14  
 Geologist & Member Secretary, DLA, N 24 Pgs  
 Geological Sub Division No. III/ D  
 S.W.I.D., Barasat.

